

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 29<sup>th</sup> day of March, 2019

Present:

**Hon'ble Rakesh Sagar Jain, Member (J)**

**Original Application No. 330/263 of 2018**  
(U/S 19, Administrative Tribunals Act, 1985)

Smt. Mamta Sonkar, W/o Late Shri Ved Prakash

Presently residing at 348 Tularam Bagh, Allahabad,  
District – Allahabad.

.....Applicant.

By Advocates – Shri Rajeev Kumar Sonkar

**V E R S U S**

1. Union of India through Secretary Ministry of Finance and Revenue, Government of India, New Delhi.
2. Chief Commissioner Central Goods and Services and Central Product Tax Lucknow Zone – 7-A Ashok Marg, Lucknow.
3. Assistant Commissioner Central Product Tax 117/7, Sarvoday Nagar, Kanpur.
4. Joint Commissioner Central Goods and Services and Central Product Tax Lucknow Zone-7-A Ashok Marg, Lucknow.

..... Respondents.

By Advocate : Shri Shesh Mani Mishra

**O R D E R**

1. The Limited prayer of the applicant is that respondents be directed to consider his application for compassionate appointment within fixed period of time. In this regard learned counsel for the applicant has

referred to Annexure No. 3 at page No. 23 of the O.A. wherein vide letter dated 29.01.2018 he was informed by the respondents that his application is under consideration. However, learned counsel for the applicant submits that since then the respondents have not considered his application and the same is pending with the respondents.

2. On the other hand learned counsel for the respondents submitted that OA has been filed premature as such the same be dismissed.
3. I have heard and gone through the material on record and considered the arguments of learned counsels for the parties.
4. Looking to facts and Annexure 3 (at page No. 23) it is apparent that the application for compassionate appointment filed by the applicant has not been decided by the respondents and the same is under consideration. In these circumstances respondents are directed to consider the application for compassionate appointment of applicant in the next CRC by way of reasoned and speaking order as per the applicable Rules within three months with intimation to the applicant from the date of receipt of copy of this order.
5. O.A. is disposed of accordingly. No order as to costs.

**(RAKESH SAGAR JAIN)**

**MEMBER-J**

/Shashi/